

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

CP(IB) No.220/Chd/Pb/2018

**Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016**

In the matter of:

MAXDECO (Partnership firm),
having its registered office
at 401-402, Vill-Ghitorni, M.G. Road,
New Delhi-110020.

....Petitioner-Operational Creditor

Vs.

Fortis Healthcare Limited,
Having its registered office at
Fortis Hospital, Sector 62,
Phase-III, Mohali, Punjab-160062

...Respondent-Corporate Debtor

Order dated: 05.10.2018

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial).
Hon'ble Mr. Pradeep R. Sethi, Member(Technical)**

For the petitioner : Mr. Nahush Jain, Advocate.
For the respondent : Mr. Munish Kapila, Advocate.

ORDER (Oral)

The learned counsel for the petitioner seeks and is permitted to withdraw the instant petition as the parties have settled the dispute. Dismissed as withdrawn without liberty to file a fresh petition on the same cause of action.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

October 05, 2018
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